

- (b) if so, the details thereof;
- (c) whether Government is considering to take suitable steps against the violators; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Institute of Chartered Accountants of India (ICAI) has not reported any irregularities in the accounts and violations of auditing norms by some Indian Premier League (IPL) teams.

(b) to (d) Do not arise.

Law for constitution and regulation of High Courts

*317. SHRI M. RAMA JOIS: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether, even after six decades from the date of commencement of the Constitution, no uniform law regulating the constitution and organization of all the High Courts has been enacted and some of the High Courts are functioning under the charter issued by the British Crown;
- (b) if so, whether any action has been initiated in this regard and if so, by when it would be enacted; and
- (c) if not, by when the action would be initiated.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) In view of the provisions of Chapter V of Part VI of the Constitution (Articles 214-231) relating to the High Courts in the States, no need has arisen to enact a separate uniform law regulating the constitution and organization of High Courts.

Land acquisition for POSCO-India Steel Project

*318. SHRI M.P. ACHUTHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that the Orissa Government has initiated land acquisition process for the proposed POSCO-India Steel Project in Jagatsinghpur district despite objections from the Joint Committee of the Ministry and mounting opposition from the local people; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests approved, on 29th December, 2009, diversion of 1253.225 ha of forest land subject to certain conditions for establishment of integrated steel plant and captive port by POSCO-India Private Ltd. in Jagatsinghpur district of Orissa. Further, the Ministry of Environment and Forests stipulated one more condition on compliance of the provisions of the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006. Although the State Government submitted their compliance report including in respect of compliance of the provisions of the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, the Ministry received complaints alleging violation of the stipulated conditions.

The team constituted, jointly, by the Ministry of Tribal Affairs and the Ministry of Environment and Forests after visiting the project area concluded that:

"Any work related to the project in this area, such as what has been reportedly started on 27th July, 2010, is a violation of the FRA, and of the conditionality laid down by the MoEF in its forest clearance dated 29 December, 2009".

In view of above, the Ministry of Environment and Forests on 5.8.2010 informed the Government of Orissa that work, if any, being undertaken on the land for the said project, including handing over of forest and non forest land to the said project, shall be stopped and report on the same be submitted to the Ministry.

Implementation of Child Marriage Restraint Act

*319. SHRI RAJEEV SHUKLA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether there is a need to strictly implement the Child Marriage Restraint Act in view of growing population;

(b) whether the said Act has been successful in achieving its aim as many parts of the country especially the villages in Rajasthan, Bihar etc., still practice child marriage;

(c) if so, whether the provisions of the Act are enough to deal with the menace of child marriage, if enforced strictly;